

**In the National Company Law Tribunal**  
**Registrar**

**CP No. 881/2016**

**In the matter of:**

**M/s. JSB Consultants** ..... **Petitioner**

**VS.**

**M/s. Aliffa Agro India Pvt. Ltd. & Anr** ..... **Respondent**

**SECTION OF THE COMPANIES ACT: 433(e) & (f), 434(a) & 439 (b)**

**Order deliver on 28.6.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

This matter was assigned to Registrar by Principal Bench vide order dated 1.5.2017 to certify completion of paper book as per the relevant rules.

The petitioner has filed two sets of the petition on 28.4.2017.

This matter has been taken up on 3.5.2017, 4.5.2017, 8.5.2017, 19.5.2017 and 31.5.2017.

Nobody appeared on earlier occasions and today as well.

The compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 has not been filed within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016 and G.S.R 175 (E) dated 28.2.2017.

List the matter before the Hon'ble Principal Bench on 06.07.2017.

— Sd —  
**(Shiv Ram Bairwa)**  
**Registrar**